

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/1540(KB)2019
IA(I.B.C)/937(KB)2022, IA(I.B.C)/623(KB)2024,
IA(I.B.C)/1456(KB)2022, IA(I.B.C)/1484(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 15TH APRIL 2024

IN THE MATTER OF	JAI KISHOR GUPTA VS BALAJI PAPER & NEWSPRINT PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 9

Appearance (via video conferencing/physically)

Mr. Pranay Agarwal, Adv.] for the RP
Ms. S. Majumder, Adv.

Ms. Tanvi Luhariwala, Adv.] For the Respondents in IA No. 1456/2022-
Ms. Madhuja Barman, Adv.

Mr. V. Kothari, Adv.] For R-3,5, 6, 7 in IA 1484 of 2022
Ms. S. More, Adv.

Madhuja Barman, Adv.] For Respondent Nos. 1, 2 and 4 in IA No. 1484/2022
Ms. Tanvi Luhariwala, Adv.
Ms. Madhuja Barman, Adv.

ORDER

1. Learned Counsel for the parties present.
2. **IA(I.B.C)/1456(KB)2022:**
 - a. Let the necessary corrections be carried out by the Resolution Professional in this application, since it would be pursued by CoC in place of erstwhile Resolution Professional.
 - b. List this matter **on 12.06.2024.**
3. **IA(I.B.C)/937(KB)2022:**
 - a. Since the Resolution Plan has already been passed in this matter, the SRA would defend this application, and therefore, Registry is directed to issue

notice to the SRA by way of speed post and by email and place tracking information on record, to take appropriate steps in this matter.

b. List this matter **on 12.06.2024.**

4. **List all other matters on 12.06.2024.**

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)